

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 353/TT/2023

Subject : Petition under Sections 62 and 64 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, for claiming of Yearly Transmission Charges for the 9 Nos. 220kV lines for FY 2021, owned by KPTCL certified as carrying inter-State power by SRPC.

Date of Hearing : **20.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Karnataka Power Transmission Corporation Limited (KPTCL)

Respondents : Transmission Corporation of Telangana Limited and 7 Others

Parties Present : Ms. Sumana Naganand, Advocate, KPTCL
Shri Arnav Khanna, Advocate, KPTCL
Shri Tushar Kanti Mohindroo, Advocate, KPTCL
Shri Alok Mishra, SRLDC
Shri Gajendra Singh, SRLDC

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition had been filed for approval of the Yearly Transmission Charges for the year 2020-21 in respect of the 9 Nos. 220 KV lines owned by KPTCL that are certified to be carrying inter-State power by SRPC. The learned counsel for the Petitioner further submitted that in compliance with the direction of the Commission vide Record of Proceedings for the hearing dated 16.7.2024, the Petitioner has filed an affidavit dated 7.8.2024 furnishing the information called for regarding the records of the availability of the transmission lines for the FY 2019-20 and FY 2020-21 duly certified by the respective RLDC. However, with respect to the furnishing of power flow details of the transmission lines/assets covered in the Petition, the learned counsel for the Petitioner submitted that the Petitioner would be required to collect the said details, i.e., minute-to-minute data extracted from the SCADA system which is a time-taking process and would not have been possible for the Petitioner to submit the same within the stipulated timeframe of two weeks. Therefore, the learned



counsel for the Petitioner prayed for six weeks' time to collect, collate, and submit the power flow details called for by the Commission vide RoP for the hearing dated 16.7.2024.

2. Considering the request of learned counsel for the Petitioner, the Commission granted six weeks' time to the Petitioner to furnish the power-flow details, etc. as directed vide RoP dated 16.7.2024.

3. The matter will be listed for the hearing on **24.10.2024**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

